

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2022 (25.7.2022 to 29.7.2022)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
26.7.2022 Tuesday 10.30 A.M. Transmission Tariff	1.	93/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block Transmission system associated with System strengthening -XII in Southern Region.
	2.	23/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission Asset 2 Nos of 240 MVAR, 765kV Switchable Line Reactors (6x80MVAR, 765kV, 1-Ph Shunt Reactor), along with Reactor Bays & 2 Nos 765kV Line Bays excluding PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap" at 765/400kV Kurnool S/s under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta- Hyderabad - Kurnool 765kV Link".
	3.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: LILO of 400kV S/C Lonikhand (MSETCL) - Kalwa(MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V
	4.	204/TT/2021	PGCIL	Petition for transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: Central Sector Portion for 89.148 KM & Telecom Sharing of 903.892 KM of Establishment of Fiber Optic Communication System; Asset-2: DTL Portion for 264.294 KM of Establishment of Fiber Optic Communication System ; Asset-3: UPPTCL Portion of 96.335 KM of Establishment of Fiber Optic Communication System , Asset-4: PSTCL portion of 215.548 KM of Establishment of Fiber Optic Communication System; Asset-5: HPSEB portion of 360.571 KM of Establishment of Fiber Optic Communication System under Establishment of Fiber Optic Communication System in Northern Region.
	5.	209/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1) 2 nos 400 kV line bays and 2 nos. 50 MVAR Switchable line reactors each at Cuddapah GIS and Madhugiri ends for terminating Cuddapah Madhugiri 400 kV (quad) D/c line and Asset 2) 2 nos 765 kV line bays and 1 no. 240 MVAR Switchable line reactor on each circuit of Vemagiri II-Chilakaluripeta 765 KV D/c line at Vemagiri II Pooling Station (2 nos. 240 MVAR Switchable line reactors) under "Substation Works Associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	6.	253/TT/2021	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-3-2024 for 02 Nos. 63 MVA Bus Reactor along with associated bays and equipment's at Yelahanka GIS under System Strengthening -XXIII in Southern Region.
	7.	254/TT/2021	PGCIL	Petition for determination and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block In respect of Asset I: 02 Nos. of 220 kV equipped line bays at 400 kV Subhasgram S/S under Transmission System for Region Strengthening Scheme- VIII in Region.
	8.	255/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets (04 Nos) under Eastern Region Strengthening Scheme V (ERSS-V) in Eastern Region.

9.	270/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400kV S/C Tehri (Generation) Tehri (Koteshwar) (Quad) line along with associated bays at both ends under Transmission system associated with Tehri Pump Storage Plant (PSP).
10.	42/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C in Western Region.
11.	43/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Hot Line Speech Communication (Computer Dialing) System for Grid Operation consisting of PABX & Associated items as installed and commissioned in NERLDC & 07 nos. SLDCs (Assam, Meghalaya, Tripura, Nagaland, Mizoram, Arunachal Pradesh, Manipur) of North Eastern Region under project-Establishment of Fiber Optic Communication under Wide band Communication Expansion plan in North Eastern Region.
12.	45/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-VI.
13.	83/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: Tumkur (Pavagada) Pooling station Devanahally (KPTCL) 400kV D/C (Quad) line along with associated bays and equipment's at Tumkur (Pavagada) Pooling station & Devanahally (KPTCL) under Additional ATS for Tumkur (Pavagada) under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part B) in Southern Region.
14.	161/TT/2021	RRVPNL	Determination of Tariff for the year 2019-20 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges
15.	197/TT/2021	JPL	Petition for approval of Annual Fixed Cost and determination of tariff for the Licensed Transmission Business for the FY 2019-20, FY 2020-21, FY 2021-22, FY 2022-23 and FY 2023-24 and truing up for the FY 2014-15, FY 2015-16, FY 2016-17, FY 2017-18 and FY 2018-19.
16.	382/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
17.	91/MP/2021	PGCIL	Petition under Section 79(1)(c) AND Section 38(2)(b) & (c) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking allowance of interest during construction (IDC) and incidental expenses during construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for 220 kV D/c New Melli-Rangpo line and Associated bays at New Melli and Rangpo alongwith 1 No.220 kV bus coupler bay each at Rangpo and New Melli implemented as part of the transmission system for transfer of power from generating station in Sikkim,
18.	694/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 2 Nos 765kV line bays at 765/400kV Indore Substation of POWERGRID (for Khandwa PS(TBCB)-Indore 765 kV D/c line) & 240MVAR, 765 KV Switchable Line Reactors along with 700 Ohms NGR at 765/400KV Indore Substation end of each ckt of Khandwa Pool- Indore 765kV D/c line (line being implemented under TBCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
19.	237/MP/2021 alongwith I.A.No.31/2022	KTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone

				Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(Interlocutory application for interim reliefs)
28.7.2022 Thursday At 10.30 A.M. Generation tariff Petitions	1.	453/GT/2020	NHPC	Petition for truing up of tariff for the period 18.5.2018 to 31.3.2019 in respect of Kishanganga Power Station and for determination of tariff for the period 2019-24 in respect of Kishanganga Power Station.
	2.	642/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Chamera-III Power Station and for determination of tariff for the period 2019-24 in respect of Chamera-III Power Station.
	3.	237/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	416/GT/2020	NTPC	Petition for approval of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2019 to 31.3.2024
	5.	292/GT/2020	NTPC	Petition for Revision of Tariff of Simhadri Super Thermal power Station Stage-I (1000 MW) . for the period from 1.4.2014 to 31.3.2019.
	6.	417/GT/2020	NTPC	Petition for approval of tariff of Simhadri Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.03.2024
	7.	295/GT/2020	NTPC	Petition for revision of Tariff of Auraiya Gas Power Station for the period from 1.4.2014 to 31.3.2019
	8.	428/GT/2020	NTPC	Petition for approval of Tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2019 to 31.03.2024
	9.	429/GT/2020	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024.
	10.	698/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	11.	421/GT/2020	KBUNL	Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from COD of Unit-I (i.e.18.3.2017) to 31.3.2019 after the truing up exercise.
	12.	446/GT/2020	KBUNL	Petition for approval of tariff of MTPS Stage-II (2x195 MW) for the period from 1.4.2019 to 31.3.2024
	13.	128/MP/2022 alongwith I.A.No.50/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 5.5.2022 under Section 11 of the Electricity Act, 2003. The present Petition in addition seeks a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003(Interlocutory application for compliance of order dated 17.6.2022).
29.7.2022 Friday At 10.30 A.M. Misc. Petitions	1.	76/MP/2022 alongwith I.A.No.8/2022	VSEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 inter alia seeking directions against the Central Transmission Utility of India Limited to extend the commencement of the Petitioner's Long-Term Access under the Long-Term Access Agreement dated 20.9.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.9.2018(Interlocutory application for interim reliefs)(<i>On admission</i>).
	2.	77/MP/2022	BDTCL	Petitioner under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, invoking the regulatory as well as adjudicatory jurisdiction of the commission seeking appropriate orders from this Commission directing the Respondent - Khargone

			Transmission Limited to pay operations and maintenance charges for the elements – bays that have been charged and in use in terms of the Transmission Service Agreement dated 14.3.2016 along with late payment surcharge to Bhopal Dhule Transmission Company Limited(<i>On admission</i>).
3.	136/MP/2022	GETL	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduction of Business) Regulations, 1999 against the Respondent/ Tamil Nadu Generation and Distribution Corporation Limited for wilful disobedience of this Commission's final Order dated 4.2.2022 in Petition No. 114/MP/2019(<i>On admission</i>).
4.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.2.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs(<i>On admission</i>).
5.	122/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11(g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.1.2016, 28.1.2016 and 30.1.2016 issued by Uttar Pradesh Power Corporation Ltd. (UPPCL) to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.9.2018 in Petition No. 158/MP/2017 (<i>On admission</i>).
6.	139/MP/2022	JITPL	Petition seeking execution of the Order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017 and initiation of proceedings/action under Section 142, and Section 149 of the Electricity Act, 2003 read with Regulation 111 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against Respondent No. 1 i.e., Brihan Mumbai Electric Supply and Transport Undertaking for the non-compliance of the aforesaid order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017 (<i>On admission</i>).
7.	26/MP/2022	JFFFL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulation, 2010(<i>On admission</i>).
8.	135/MP/2022	BYPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC India Limited(<i>On admission</i>) .
9.	195/MP/2022 alongwith I.A.No. 49/2022	EPTCL	Petition under Section 79(1), (c) (d) and (f) read with Section 142 of the Electricity Act, 2003. The Petitioner is seeking the adjudication of certain disputes which have arisen qua it and the Respondents on payment of applicable transmission charges as well as seeking compliance of the Order dated 14.3.2022 in Petition No. 145/TT/2018(Interlocutory application for interim reliefs) (<i>On admission</i>).
10.	27/RP/2022 alongwith I.A.No.51/2022	EPMPL	Petition seeking review/recall of the order dated 14.3.2022 in Petition No. 145/TT/2018(Interlocutory application for condonation of delay) (<i>On admission</i>).
11.	86/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No.1 to extend the start date of MTOA, as sought for by the Petitioner No.1 vide its letter dated 10.1.2022 and further restrain Respondent No.1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 114.25 MW out of the

				total 240 MW, on the premise of the start date of MTOA being taken as 1.2.2022, till the final disposal of the present proceedings.
12.	54/MP/2021	BRPL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Ltd.
13.	239/MP/2019	THDC		Petition for recovery of money due and outstanding from BSES Yamuna Power Limited as per the tariff determined by the Commission and in terms of the Agreement between THDC India Limited and BSES Yamuna Power Limited.
14.	170/AT/2022	RTL		Petition under Section 63 read with Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by the long-term transmission customers of the Transmission System for Evacuation of Power from RE Projects in Rajgarh (2500 Mw) SEZ in Madhya Pradesh.
15.	171/TL/2022	RTL		Petition under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Rajgarh Transmission Limited.
16.	221/MP/2021	MPL		Petition under Section 79 of the Electricity Act, 2003 read with Part 7 of the CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC), seeking clarification on the methodology of sharing of compensation amongst the beneficiaries as per Regulation 6.3B of the IEGC and the Compensation Mechanism approved by the Commission in its Order dated 5.5.2017.
17.	319/MP/2019	DVC		Petition for disputes between DVC and BYPL in regard to appropriation of payments made by BYPL against dues of DVC.
18.	343/MP/2019	NHPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 12 & 13 of CERC (Terms & Conditions of Tariff) Regulations, 2004, Regulation 44 of CERC (Terms & Conditions of Tariff) Regulations, 2009 & Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of pay regularization of below board level executives of NHPC Limited for the period 1.1.2007 to 31.3.2019.
19.	410/MP/2019	NTPC		Petition under Regulations 31(6) of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Koldam Hydro Electric Power Station
20.	152/MP/2022	KMTL		Petition for approval under Section 17 (3) and 17 (4) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms And Conditions for Grant of Transmission License and Other Related Matters) Regulations, 2009 for creation of security interest by way of mortgage, hypothecation, charge or assignment over all the movable and immovable assets including over rights, title, interest, claims, demands, benefits under mortgaged properties, project assets, clearance, project documents, agreements and approvals of the Kohima-Mariani Transmission Limited in favour of the Security Trustee, i.e., Axis Trustee Services Limited (Respondent No. 8) and for approval of documents creating security and of other documents in relation to the financing of long term loan requirements of the Transmission Project built, owned, operated and maintained by Kohima-Mariani Transmission Limited.
21.	29/MP/2022	DBPL		Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Legal)
20.7.2022**